

**Central Administrative Tribunal
Madras Bench**

CP/310/00012/2021 in OA/310/01946/2014

Dated the 29th day of April Two Thousand Twenty One

P R E S E N T
Hon'ble Mr.S.N.Terdal, Member(J)
&
Hon'ble Mr.C.V.Sankar, Member(A)

Tmt. C.Vadivukarasi,
D/o.Chandrasekaran,
No.2-A, Vannan Kulathu Street,
Govindanpet,
Muthinapalayam,
Puducherry 605 009.Applicant/Applicant
By Advocate **Mr.M.Gnanasekar**

Vs.

Thiru, Anbarasan, IAS,
Secretary to Government,
D/o Personnel & Administrative Reforms,
(Personnel Wing),
Chief Secretariat,
Pondicherry 605 001.Respondent/Respondent
By Advocate **Mr.V.Vijay Shanakr**

ORAL ORDER
[Pronounced by Hon'ble Mr.S.N.Terdal, Member(J)]

This Contempt Petition has been filed by the applicant in OA 1946/2014 against the respondents alleging wilful disobedience of the order passed by this Tribunal in OA 1946/2014 dated 18.6.2019. Notice was issued to the respondents.

2. Today, when the matter is taken up, both the counsels submit that there is a stay of the order of this Tribunal dated 18.6.2019 by the Hon'ble High Court of Madras and accordingly the CP could be closed.

3. In view of the stay granted by the Hon'ble High Court of Madras, this CP is closed. Notices of contempt are discharged. However, the applicant is at liberty to file CP at a later stage depending upon the order of the Hon'ble High Court of Madras.

(C.V.Sankar)
Member(A)

29.04.2021

(S.N.Terdal)
Member(J)

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